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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



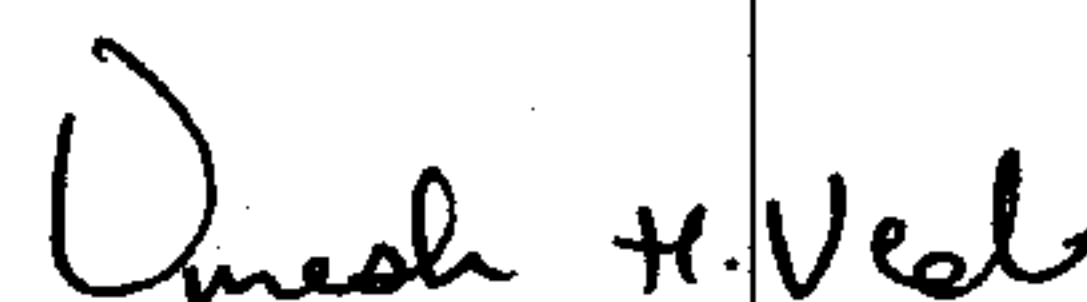
IA 77/2017 with C.P. No. 19/397-398/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: **Rajkumar Dindayal Agrawal & Ors.**
V/s.
Rohit Rajkumar Agarwal & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MOHIT GUPTA	ADV	PETITIONERS	
2.	Chitrajeet Upadhyaya	adv	Resp.	
3.	Umesh Ved	PCS	Resp. 123	

ORDER

Learned Advocate Mr. Mohit Gupta i/b A R Gupta & Associates present for Petitioner. Learned Advocate Mr. Chitrajeet Upadhyaya with Learned PCS Mr. Umesh Ved present for Respondents 1 to 3.

Learned Counsel appearing for both sides represented that admission order passed by this Adjudicating Authority in CP(IB) 75/2017 has been set aside by the Hon'ble Supreme Court vide its order dated 10.10.2017 made in Civil Appeal no 16830/2017.

In view of the said order of the Hon'ble Supreme Court there is no need to hear applicability or otherwise of the moratorium order.

List the matter on 11.01.2018 for arguments of Respondents before the Single Bench. *Since it is a part heard matter.*


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 30th day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL